

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL.) NO(s). 1277 OF 2008

RUKHMINI SANTOSH MISHRA Petitioner(s)

VERSUS

SANTOSH MISHRA Respondent(s)

(With appln(s) for stay and office report)

Date: 13/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Manoj K.Mishra,Adv.

For Respondent(s) Mr. Sudhanshu S.Choudhari,Adv.

UPON hearing counsel the Court made the following

ORDER

The Transfer Petition is allowed in terms of signed order.

(Pardeep Kumar)
Court Master

(Juginder Kaur)
Court Master

[SIGNED ORDER IS PLACED ON THE FILE]
IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISIDCTION

TRANSFER PETITION (C) NO. 1277 OF 2008

RUKHMINI SANTOSH MISHRA ...PETITIONER

VERSUS

SANTOSH MISHRA
...RESPONDENT

ORDER

This is a petition filed by the petitioner-wife for transfer of Petition No. 96/2008, titled Santosh Vs. Rukhmini Santosh Mishra pending, before the Family Court at Aurangabad (Maharashtra) to the Family Court at Allahabad (Uttar Pradesh).

Having heard learned counsel for the respective parties and having perused the grounds set-out in the Transfer Petition, we are satisfied that sufficient grounds have been made out to allow the Transfer Petition which is, accordingly, allowed.

Petition No. 96 of 2008, titled Santosh Vs. Rukhmini Santosh Mishra, pending before the Family Court at Aurangabad (Maharashtra) be transferred to the Family Court

at Allahabad (Uttar Pradesh). We further request the Family Court at Allahabad to take up the matter and dispose of the same expeditiously.

.....J.
[ALTAMAS KABIR]

.....J.
[CYRIAC JOSEPH]

NEW DELHI
AUGUST 13, 2009.